Verizon's Response on Draft "The Reporting System on Accounting Separation Regulations, 2012" - Views / Suggestions regarding

Mrs. Anuradha Mitra,

Principal Advisor (FA&IFA)

Telecom Regulatory Authority of India,

Mahanagar Doorsanchar Bhawan,

Jawaharlal Nehru Marg (Old Minto Road),

New Delhi-110002.

Respected Madam,

Verizon Communications India Private Limited ("VCIPL") would like to express sincere thanks to the Hon'ble Authority for providing an opportunity to submit our views on Draft "The Reporting System on Accounting Separation Regulations, 2012". In this regard our industry body i.e Association of Competitive Telecom Operators (ACTO) submitted detailed response on the aforementioned subject vide its response dated 10th February 2012. We would like to inform that VCIPL fully endorses the comments incorporated in ACTO's response and therefore we support the assertions made therein above. We also reiterate the request to TRAI to adopt practices similar to that applied internationally to the applicability, scope and ambit of the proposed ASR on the service providers. Further TRAI may consider two separate set of formats for different category of operators, i.e. one for those who are vertically integrated operators providing up and downstream telecom services and the other for non-integrated telecom service providers like VCIPL who are standalone operators providing enterprise data services.

Kind regards,

Priya Mahajan

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